

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th and 8th Floors, Tower-B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709, Fax-011-20904365

Petition No. 356/TT/2026

Date: 24.08.2026

To,

Shri Zafrul Hasan,
Chief General Manager (Commercial/Regulatory Cell),
Power Grid Corporation of India Ltd,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Determination of transmission tariff for the 2024-29 tariff block for assets under “Implementation of Bus Sectionalizer at 400 kV level of 400/220 kV Bikaner-II PS” in the Northern Region under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003, Regulation 15(1)(a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2024.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 10.9.2026:-

1. Provide the following information:

- a. Form 9-C in Excel format for consolidation of loans from each source.
- b. The details of Time Overrun in the following format:

Asset										
Time Frame	Activit y-wise detail s	Original Schedule			Actual Schedule			Time Overr un days	Reaso n for Delay	Supporti ng Docume nts
		Start	End	Days	Start	End	Days			

IA to SCOD										
SCOD to COD										
COD to Sharing of transmission charges										

- c. Submit linked Excel for calculation of IDC statement.
 - d. Details of work claimed as ACE for the 2024-29 tariff period under Regulation 24(1)(a) and 24(1)(b).
 - e. Liability flow statement for the transmission asset in Excel format in reconciliation with ACE claimed.
 - f. PERT Chart indicating important activities, planned dates and actual dates, sustaining with appropriate supporting documents and Form-12 for the instant transmission asset.
 - g. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
2. In case the above-mentioned information is not filed within the specified date, the petition shall be disposed of based on the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Deputy Chief (Legal)